

S U P R E M E C O U R T O F
R E C O R D O F P R O C E E D I N G S

I N D I A

Petition(s) for Special Leave to Appeal (C)

No(s). 18745/2014

(Arising out of impugned final judgment and order dated 10/04/2014
in CEA No. 50/2014 passed by the High Court Of Judicature at
Allahabad)

M/S INDIAN COFFEE WORKERS COOP.SOC.LTD.

Petitioner(s)

VERSUS

COMMISSIONER OF CENTRAL EXCISE & SERVICE TAX,
ALLAHABAD

Respondent(s)

(with appln. (s) for permission to file additional documents and
interim relief and office report)

WITH

C.A. No. 433/2015

(With appln.(s) for stay and appln.(s) for condonation of delay in
filing appeal)

Date : 20/02/2015 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE MADAN B. LOKUR
HON'BLE MR. JUSTICE UDAY UMESH LALIT

For Petitioner(s)

Mr. Y.K.Kapur,Adv.

Mr. M. Y. Deshmukh,Adv.

Mr. Rajinder Mathur,Adv.

For Respondent(s)

Mr. Aman Sinha,Sr.Adv.

Mr. A.P.Mayee,Adv.

Mrs. B.Sunita Rao,Adv.

Mr. Vikas Bansal,Adv.

Mr. B. Krishna Prasad,Adv.

UPON hearing the counsel the Court made the following
O R D E R

In view of the letter circulated by learned counsel

Signature Not Verified

for the petitioner, list after six weeks.

Digitally signed by

Suman Wadhwa

Date: 2015.02.20

16:44:29 IST

Reason:

(SUMAN WADHWA)
AR-cum-PS

(JASWINDER KAUR)
COURT MASTER